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**14.01 hrs**

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Title: Papers Laid on the Table by members/Ministers.

THE MINISTER OF PANCHAYATI RAJ AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) North Eastern Region Vision 2020.
- (2) North Eastern Region Vision 2020-Annexures.

(Placed in Library, See No. LT 9008/08)

I would also like to seek your permission and of the House to move a motion for discussion on this subject. ...(*Interruptions*) As I have told already, I will be moving a motion for discussion on this subject. ...(*Interruptions*)

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THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai for the year 2007-2008.
- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9009/08)

(2) A copy of the Notification No. G.S.R. 603(E) (Hindi and English versions)

published in Gazette of India dated the 21st August, 2008 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 2008, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(Placed in Library, See No. LT 9010/08)

...(*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv

Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in lying

the papers mentioned at (1) above.

(Placed in Library, See No. LT 9011/08)

...(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2007-2008 under section 27 of the Indian Council of World Affairs Act, 2001.

(Placed in Library, See No. LT 9012/08)

...(Interruptions)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9013/08)

(3) A copy each of the following Notifications (Hindi and English versions)

issued under sub-section(3) of Section 1 of the Food Safety and Standards Act, 2006:-

(i) S.O. 2127(E) published in Gazette of India dated the 28th August, 2008, appointing 28th day of August, 2008 as the date on which the provisions of Section 90 of the Food Safety and Standards Act, 2006 shall come into force.

(ii) S.O. 1758 (E) published in Gazette of India dated the 15th October, 2007

appointing the 15th day of October, 2007 as the day on which the provisions of Sections, mentioned therein, of the Food Safety and Standards Act, 2006 shall come into force.

(iii) S.O. 1246(E) published in Gazette of India dated the 28th May, 2008,

appointing 28th day of May, 2008 as the date on which the provisions of Sections 3 and 30 of the Food Safety and Standards Act, 2006 shall come into force.

(Placed in Library, See No. LT 9014/08)

(4) A copy of the Food Safety and Standards Authority of India (Salaries,

Allowance and other Conditions of Service of Chairperson and Members) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 497(E) in Gazette of India dated the 4th July, 2008 under Section 93 of the Food Safety and Standards Act, 2006.

(Placed in Library, See No. LT 9015/08)

(5) A copy of the Notification No. S.O. 2165(E) (Hindi and English versions)

published in Gazette of India date the 5th September, 2008, establishing the Food Safety and Standards Authority of India for the purposes of the Food Safety and Standards Act, 2006 consisting of the Chairperson and the members, mentioned therein, with effect from the date of publication of the Notification, issued under sub-section (1) of Sections 4 and 5 of the said Act.

(Placed in Library, See No. LT 9016/08)

(6) A copy each of the following Notifications (Hindi and English versions) under Section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (3rd Amendment) Rules, 2008

(published in Notification No. G.S.R. 467(E) in Gazette of India date the 18th June, 2008.

(ii) The Prevention of Food Adulteration (4th Amendment) Rules, 2008

(published in Notification No. G.S.R. 500(E) in Gazette of India date the 5th July, 2008.

(Placed in Library, See No. LT 9017/08)

(7) A copy of the Notification No. G.S.R. 383(E) (Hindi and English versions)

published in Gazette of India dated the 16th May, 2008, containing Corrigendum to the Notification No. G.S.R. 491(E) dated the 21st August, 2006 issued under Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. LT 9018/08)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Central

Central Council for Research in Unani Medicine, New Delhi, for the year

2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2006-2007.

(9) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 9019/08)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI SANTOSH BAGRODIA): I beg to lay on the Table a copy of the Notification No. S.O. 2142(E) (Hindi and English versions) published in Gazette of India dated the 1st September 2008 making certain amendments to the principal order published in the Notification No. S.O. 594(E), dated the 20th June, 1988, which was subsequently amended vide order No. 932(E) dated 18th August, 2003 consequent upon change of Vice-Chairman incumbent of the Standing Committee, issued under sub-section (1) of Section 26 of the Mines and Mineral (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 9020/08)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1088(E) published in Gazette of India dated the 5th May, 2008 regarding rates of bridge fee to be recovered from users of permanent Lamboti Bridge on National Highway No. 9 (Pune-Solapur section) in the State of Maharashtra.
- (ii) S.O. 1562(E) published in Gazette of India dated the 26th June, 2008 authorising the Special Land Acquisition Officer (General), Nagpur, as the competent authority to perform the functions of such authority for building (widening), maintenance, management and operation of the National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (iii) S.O. 1624(E) published in Gazette of India dated the 7th July, 2008 making certain amendments in the Notification No. S.O. 194(E) dated the 2nd March, 2001.
- (iv) S.O. 2043(E) published in Gazette of India dated the 14th August, 2008 authorising Officers mentioned therein to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of the National Highway No. 8 in the State of Maharashtra.
- (v) S.O. 1084(E) published in Gazette of India dated the 5th May, 2008 making certain amendments in the Notification No. S.O. 294(E) dated the 14th February, 2007.
- (vi) S.O. 1085(E) published in Gazette of India dated the 5th May, 2008 making certain amendments in the Notification No. S.O. 295(E) dated the 14th February, 2007.
- (vii) S.O. 1437(E) published in Gazette of India dated the 11th June, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of the National Highway No. 6 (Durg-Nagpur Section), including construction of bypasses, in the State of Maharashtra.
- (viii) S.O. 1126(E) published in Gazette of India dated the 13th May, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 8 (Manor-Dahisar Section) in the State of Maharashtra.
- (ix) S.O. 1228 (E) published in Gazette of India dated the 27th May, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Agra-Shikohabad Section) in the State of Uttar Pradesh.
- (x) S.O. 1390(E) published in Gazette of India dated the 6th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 14 (Palanpur-Radhanpur Section) in the State of Gujarat.
- (xi) S.O. 1391(E) published in Gazette of India dated the 6th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Mohania-Barun Section) in the State of Bihar.
- (xii) S.O. 1392(E) published in Gazette of India dated the 6th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 5 (Chattia-Bhadrak Section) in the State of Orissa.
- (xiii) S.O. 1565(E) published in Gazette of India dated the 26th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.

(xiv) S.O. 1615(E) published in Gazette of India dated the 3rd July, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 15 (Radhanpur-Adesar Section) in the State of Gujarat.

(xv) S.O. 1646(E) published in Gazette of India dated the 9th July, 2008 authorising Concessionaire to collect and retain the fee on mechanical vehicles, mentioned therein, from the users of National Highway Nos. 1 to 5 in the State of Haryana.

(xvi) S.O. 900(E) published in Gazette of India dated the 22nd April, 2008

regarding rates of fee to be recovered from the users of National Highway No. 6 (Kondhali-Talegaon Section) in the State of Maharashtra.

(xvii) S.O. 345(E) published in Gazette of India dated the 16th February,

2008 regarding acquisition of Land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Baghpat Section) in the State of Uttar Pradesh.

(xviii) S.O. 480(E) published in Gazette of India dated the 12th March, 2008 making certain amendments in the Notification No. S.O. 513(E) dated the 7th April, 2006.

(xix) S.O. 481(E) published in Gazette of India dated the 12th March, 2008

making certain amendments in the Notification No. S.O. 2087(E) dated the 4th December, 2007.

(xx) S.O. 275(E) published in Gazette of India dated the 7th February, 2008

regarding acquisition of Land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) (Ghaziabad Section) in the State of Uttar Pradesh.

(xxi) S.O. 526(E) published in Gazette of India dated the 19th March, 2008

regarding acquisition of Land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 28 in the State of Uttar Pradesh.

(xxii) S.O. 2216(E) published in Gazette of India dated the 28th December,

2007 regarding acquisition of Land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Baghpat Section) in the State of Uttar Pradesh.

(xxiii) S.O. 2217(E) published in Gazette of India dated the 28th December, 2007 making certain amendments in the Notification No. S.O. 1791(E)

dated the 22nd October, 2007.

(xxiv) S.O. 541(E) published in Gazette of India dated the 20th March, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.

(xxv) S.O. 474(E) published in Gazette of India dated the 11th March, 2008

making certain amendments in the Notification No. S.O. 633(E) dated the 18th April, 2007.

(xxvi) S.O. 540(E) published in Gazette of India dated the 20th March, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.

(xxvii) S.O. 787(E) published in Gazette of India dated the 31st March, 2008 regarding acquisition of land for construction of minor bridges along with geometric improvement of Pune, Nashik Road National Highway No. 50 in the State of Maharashtra.

(xxviii) S.O. 475(E) published in Gazette of India dated the 11th March, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Madhya Pradesh/Maharashtra Border to Dhule) in the State of Maharashtra.

(xxix) S.O. 1501(E) published in Gazette of India dated the 20th June, 2008 regarding acquisition of land for building

(widening/four-laning, etc.), maintenance, management and operation of National Highway Nos. 2 and 25 (Bhognipur-Bara and Qrai-Bhognipur Sections) in the State of Uttar Pradesh.

(xxx) S.O. 2063(E) published in Gazette of India dated the 18th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway Nos. 2 and 25 (Bhognipur-Bara and Qrai-Bhognipur Sections) in the State of Uttar Pradesh.

(xxxii) S.O. 2014(E) published in Gazette of India dated the 11th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 (Hapur-Moradabad Section) in the State of Uttar Pradesh.

(xxxiii) S.O. 2015(E) published in Gazette of India dated the 11th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttar Pradesh.

(xxxiv) S.O. 1198(E) published in Gazette of India dated the 23rd May, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 72 in the State of Uttarakhand.

(xxxv) S.O. 1124(E) published in Gazette of India dated the 9th May, 2008 containing corrigendum to the Notification No. S.O. 2015(E) dated the 24th November, 2006.

(xxxvi) S.O. 810(E) published in Gazette of India dated the 3rd April, 2008 authorising Special Land acquisition Officer, Hardwar, to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 58 in the State of Uttarakhand.

(xxxvii) S.O. 1651(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 22 (Zirakpur-Panchkula-Kalka section) in the State of Haryana.

(xxxviii) S.O. 1652(E) and S.O. 1653(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 10 (Rohtak-Hissar section) in the State of Haryana.

(xxxix) S.O. 807(E) to S.O. 809(E) published in Gazette of India dated the 3rd April, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 15 (Pathankot-Amritsar section) in the State of Punjab.

(xl) S.O. 854(E) and S.O. 855(E) published in Gazette of India dated the 11th April, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot section) in the State of Punjab.

(xli) S.O. 1838(E) published in Gazette of India dated the 24th July, 2008

regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar section) in the State of Uttar Pradesh.

(xlii) S.O. 1869(E) published in Gazette of India dated the 29th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 28 (Lucknow-Faizabad section) in the State of Uttar Pradesh.

(xliii) S.O. 1883(E) and S.O. 1884(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 2 (Kanpur-Varanasi section) in the State of Uttar Pradesh.

(2) Thirteen statements (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at item Nos. (xvi) to (xxviii) of (1) above.

(Placed in Library, See No. LT 9021/08)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 and 6 of the Control of National Highways (Land and Traffic) Act, 2002:-

(i) S.O. 1552(E) published in Gazette of India dated the 25th June, 2008 making the certain amendments in the Notification No. S.O. 76(E) dated the 20th January, 2005.

(ii) S.O. 1553(E) published in Gazette of India dated the 25th June, 2008 making the certain amendments in the Notification No. S.O. 1001(E) dated the 20th June, 2007.

(iii) S.O. 1056(E) published in Gazette of India dated the 30th April, 2008 making the certain amendments in the Notification No. S.O. 1729(E) dated the 8th December, 2005.

(Placed in Library, See No. LT 9022/08)

...(Interruptions)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table-

(1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2008 (Hindi and English versions) published in Notification No. G.S.R. 567(E) in Gazette of India dated the 30th July, 2008 under article 320(5) of the Constitution.

(Placed in Library, See No. LT 9023/08)

(2) A copy of the Orissa Administrative Tribunal (Salaries and Allowances and

Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules 2008 (Hindi and English versions) published in Notification No. G.S.R. 300(E) in Gazette of India dated the 22nd April, 2008 under sub-section (1) of 37 of the Administrative Tribunals Act, 1985.

(Placed in Library, See No. LT 9024/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9025/08)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2007 published in Notification No. G.S.R. 765 (E) in Gazette of India dated the 12th December, 2007.

- (ii) The Indian Forest Service (Pay) Second Amendment Rules, 2007 published in Notification No. G.S.R. 766 (E) in Gazette of India dated the 12th December, 2007.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2007 published in Notification No. G.S.R. 786 (E) in Gazette of India dated the 24th December, 2007.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2007 published in Notification No. G.S.R. 795 (E) in Gazette of India dated the 31st December, 2007.
- (v) The Indian Police Service (Pay) Fifth Amendment Rules, 2007 published in Notification No. G.S.R. 796 (E) in Gazette of India dated the 31st December, 2007.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2008 published in Notification No. G.S.R. 76 (E) in Gazette of India dated the 8th February, 2008.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2008 published in Notification No. G.S.R. 77 (E) in Gazette of India dated the 8th February, 2008.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2008 published in Notification No. G.S.R. 78 (E) in Gazette of India dated the 8th February, 2008.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2008 published in Notification No. G.S.R. 79 (E) in Gazette of India dated the 8th February, 2008.
- (x) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2008 published in Notification No. G.S.R. 80 (E) in Gazette of India dated the 8th February, 2008.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2008 published in Notification No. G.S.R. 229 (E) in Gazette of India dated the 27th March, 2008.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2008 published in Notification No. G.S.R. 230 (E) in Gazette of India dated the 27th March, 2008.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2008 published in Notification No. G.S.R. 231 (E) in Gazette of India dated the 27th March, 2008.
- (xiv) The Indian Administrative Service (Fixation of Cadre Strength) Eight Amendment Regulations, 2008 published in Notification No. G.S.R. 232 (E) in Gazette of India dated the 27th March, 2008.
- (xv) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2008 published in Notification No. G.S.R. 519 (E) in Gazette of India dated the 14th July, 2008.
- (xvi) The Indian Administrative Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. 520(E) in Gazette of India dated the 14th July, 2008.
- (xvii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2008 published in Notification No. G.S.R. 560 (E) in Gazette of India dated the 29th July, 2008.
- (xviii) The Indian Police Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. 561 (E) in Gazette of India dated the 29th July, 2008.
- (xix) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2008 published in Notification No. G.S.R. 562 (E) in Gazette of India dated the 29th July, 2008.
- (xx) The Indian Police Service (Pay) Second Amendment Rules, 2008 published in Notification No. G.S.R. 563 (E) in Gazette of India dated the 29th July, 2008.
- (xxi) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2008 published in Notification No. G.S.R. 609 (E) in Gazette of India dated the 26th August, 2008.
- (xxii) The Indian Forest Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 26<sup>th</sup> August, 2008. (6) Fourteen statements (Hindi and English versions) showing reasons for delay in laying the papers



mentioned at item No. (i) to (xiv) of (5) above.

(Placed in Library, See No. LT 9026/08)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha :-

#### **TENTH LOK SABHA**

1. Statement No. XXXVI Fifth Session, 1992

(Placed in Library, See No. LT 9027/08)

2. Statement XXXVIII Seventh Session, 1993

(Placed in Library, See No. LT 9028/08)

3. Statement XXXV Eleventh Session, 1994

(Placed in Library, See No. LT 9029/08)

4. Statement XXXVIII Thirteenth Session, 1995

(Placed in Library, See No. LT 9030/08)

5. Statement XXVI Fourteenth Session, 1995

(Placed in Library, See No. LT 9031/08)

#### **ELEVENTH LOK SABHA**

6. Statement No. XXXVII Second Session, 1996

(Placed in Library, See No. LT 9032/08)

7. Statement No. XXXVII Third Session, 1996

(Placed in Library, See No. LT 9033/08)

8. Statement XXXVIII Fourth Session, 1997

(Placed in Library, See No. LT 9034/08)

#### **TWELFTH LOK SABHA**

9. Statement XLIII Second Session, 1998

(Placed in Library, See No. LT 9035/08)

10. Statement XXXVII Third Session, 1998

(Placed in Library, See No. LT 9036/08)

11. Statement XXXIX Fourth Session, 1999

(Placed in Library, See No. LT 9037/08)

### **THIRTEENTH LOK SABHA**

12. Statement XL Second Session, 1999

(Placed in Library, See No. LT 9038/08)

13. Statement XLIV Third Session, 2000

(Placed in Library, See No. LT 9039/08)

14. Statement XXXVII Fourth Session, 2000

(Placed in Library, See No. LT 9040/08)

15. Statement XXXV Fifth Session, 2000

(Placed in Library, See No. LT 9041/08)

16. Statement XLIV Sixth Session, 2001

(Placed in Library, See No. LT 9042/08)

17. Statement XLIII Seventh Session, 2001

(Placed in Library, See No. LT 9043/08)

18. Statement XXXI Eighth Session, 2001

(Placed in Library, See No. LT 9044/08)

19. Statement XXX Ninth Session, 2002

(Placed in Library, See No. LT 9045/08)

20. Statement XXVI Tenth Session, 2002

(Placed in Library, See No. LT 9046/08)

21. Statement XXIII Eleventh Session, 2002

(Placed in Library, See No. LT 9047/08)

22. Statement XXIII Twelfth Session, 2003

(Placed in Library, See No. LT 9048/08)

23. Statement XX Thirteenth Session, 2003

(Placed in Library, See No. LT 9049/08)

24. Statement XIX Fourteenth Session, 2003

(Placed in Library, See No. LT 9050/08)

### **FOURTEENTH LOK SABHA**

25. Statement XVII Second Session, 2004

(Placed in Library, See No. LT 9051/08)

26. Statement XV Third Session, 2004

(Placed in Library, See No. LT 9052/08)

27. Statement XV Fourth Session, 2005

(Placed in Library, See No. LT 9053/08)

28. Statement XII Fifth Session, 2005

(Placed in Library, See No. LT 9054/08)

29. Statement XI Sixth Session, 2005

(Placed in Library, See No. LT 9055/08)

30. Statement X Seventh Session, 2006

(Placed in Library, See No. LT 9056/08)

31. Statement VIII Eighth Session, 2006

(Placed in Library, See No. LT 9057/08)

32. Statement VII Ninth Session, 2006

(Placed in Library, See No. LT 9058/08)

33. Statement VI Tenth Session, 2007

(Placed in Library, See No. LT 9059/08)

34. Statement IV Eleventh Session, 2007

(Placed in Library, See No. LT 9060/08)

35. Statement III Twelfth Session, 2007

(Placed in Library, See No. LT 9061/08)

36. Statement I Thirteenth Session, 2008

(Placed in Library, See No. LT 9062/08)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

(i) The Ozone Depleting Substances (Regulations and Control) Amendment

Rules, 2007 published in Notification No. S.O. 1561(E) in Gazette of India dated the 18th September, 2007.

(ii) The Environment (Protection) Third Amendment Rules, 2008 published

in Notification No. G.S.R. 344(E) in Gazette of India dated the 7th May, 2008.

(iii) The Environment (Protection) Fifth Amendment Rules, 2008 published

in Notification No. G.S.R. 481(E) in Gazette of India dated the 26th June, 2008.

(iv) The Environment (Protection) Sixth Amendment Rules, 2008 published

in Notification No. G.S.R. 579(E) in Gazette of India dated the 6<sup>th</sup> August, 2008.

(v) The Environment (Protection) Seventh Amendment Rules, 2008 published in Notification No. G.S.R. 600(E) in Gazette of India dated the 18th August, 2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(Placed in Library, See No. LT 9063/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9064/08)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): I beg to lay on the Table a copy of the Notification No. S.O. 1121(E) (Hindi and English versions) published in Gazette of India dated the 9th May, 2008 constituting the Indian Council of Forestry Research and Education Pension Fund Trust consisting of the trustees, mentioned therein, issued under section under Rule 37A of the Central Civil Services (Pension) Rules, 1972.

(Placed in Library, See No. LT 9065/08)

...(Interruptions)

\*t03

**14.03 hrs.**

Title: Regarding passing of the Drugs and Cosmetics (Amendment) Bill, 2008 by the Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Drugs and Cosmetics (Amendment) Bill, 2008 which has been passed by the Rajya Sabha at its sitting held on the 21<sup>st</sup> October, 2008. "

Sir, I also lay on the Table the Drugs and Cosmetics (Amendment) Bill, 2008, as passed by Rajya Sabha on the 21<sup>st</sup> October, 2008.

...(Interruptions)

\* Laid on the Table.

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